

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-518**  
CP-153/241- 242/PB/2021

**IN THE MATTER OF:**

Smt. Varsha Jain & Ors.

**.....Applicant**

**Vs.**

Naturelle Resorts Pvt. Ltd. & Ors.

**.....Respondent**

**SECTION**

U/s 241-242

**Order delivered on 08.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv Rishi Sood with Adv Gurjot Singh

For the Respondent : Adv Avtaar Singh (For R2 to R5 IN CP 153/2021)

**ORDER**

Ld. Counsel for the Petitioner is present. Ld. Counsel for the Respondent is present virtually and sought time for arguments in the matter. It is also noticed that due to technical default at the side of Respondent, we could not hear him properly. List this matter for arguments on **24.07.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**